



PRINCIPAL DISTRICT COURT, WEST GODAVARI, ELURU.

C I R C U L A R

Sub: eCourts Project – Updating the case status and uploading of Judgments/ Orders of all cases including otherwise/ Exparte / LokAdalat irrespective of nature of Disposal to National Judicial Data Grid – Instructions – Issued.

Ref: High Court's letter in ROC.No.1355/2011-CPs dated 21.08.2015.

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It is brought to the notice of the undersigned that the Judicial Officers in the unit of West Godavari are not uploading the orders in the cases disposed off otherwise (exparte/ transferred/ dismissed for default/ Compromised etc and cases settled before Lokadalat). This situation is affecting the true account of pendency and disposals of the particular court in Case Information System (CIS) and National Judicial Data Grid (NJDG).

Therefore, all the presiding officers shall see that the otherwise (exparte/ transferred/ dismissed for default / Compromised etc and cases settled before Lokadalat) orders of disposals as mentioned in the docket shall be prepared in an order format with full cause title and upload that order as pdf file in the Case Information System (eCourts).

PRINCIPAL DISTRICT COURT,
W.G., ELURU.
Dated :04.10.2018.

Swain 4.10.18
PRL. DISTRICT JUDGE,
WEST GODAVARI, ELURU.
Swain

To
All the Judicial Officers in the unit of West Godavari.

Copy to the Principle Translator, Prl. District Court, Eluru.
Copy to the Superintendent (O.P.Cell) Prl. District Court, Eluru.

Dis.No. 7575
Dated : 04.10.2018.

eCourtsJudgmentOrders